

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/442/2017**

Jabalpur, this Tuesday, the 14<sup>th</sup> day of August, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Mahesh Gope S/o late Shri Chandrakant Gope,  
Aged about 56 years, presently posted as Helper,  
Office of Senior Section Engineer (Electrical),  
Train Lighting, West Central Railway, Itarsi,  
Hoshangabad Distt. Hoshangabad (MP), Pin 461001    -Applicant

(By Advocate –**Shri Hindesh Pal**)

**V e r s u s**

1. Union of India, through the Secretary,  
Ministry of Railways, Rail Bhawan, Rafi Marg,  
Govt. of India, New Delhi, Pin 110001
  
2. West Central Railway, Jabalpur  
Through Divisional Railway Manager,  
Jabalpur, Pin 482001
  
3. Union of India, through the G.M., Indira Market,  
General Manager, West Central Railway,  
Jabalpur, Pin 482001
  
4. Divisional Railway Manager, (Personnel),  
West Central Railway, Bhopal, Pin 462001
  
5. Senior Section Engineer (Electrical),  
Train Lighting, West Central Railway,  
Itarsi, Hoshangabad, Pin 461111    - Respondents

(By Advocate –**Shri J.S. Rathore**)

**O R D E R (Oral)****By Navin Tandon, AM:-**

This Original Application has been filed seeking appointment under LARSGESS, which has been rejected by the respondents vide order dated 25.07.2016 (Annexure A-7) and 14.09.2016 (Annexure A-8).

**2.** Learned counsel for the respondents submitted that in view of the decision by Hon'ble High Court of Punjab and Haryana in case of ***Kala Singh and Ors. vs. Union of India and Ors.***, Railway Board vide E(P&A) 1-2015/RT-43 dated 27.10.2017 has put the LARSGESS Scheme on hold.

**3.** At this stage, learned counsel for the applicant submits that he may be permitted to withdraw this Original Application with liberty to file it fresh as and when the cause of action arises.

**4.** Considering the fact that the LARSGESS scheme now has been put on hold, we dispose of this Original Application at this stage granting liberty to applicant to file a fresh Original Application as and when fresh cause of action arises in future.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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